

| 1 | 2 | 3 | 4 |
|--|---|------|---------|
| 7. Construction of 132 flat at Shabari Nagari Indore | | 132 | 78.14 |
| 8. Construction of 500 LIG for Earthquake Jabalpur | | 500 | 733.25 |
| 9. Composite Housing Scheme at Badawada EWS Housing Scheme | | 161 | 37.84 |
| Total | | 3620 | 2372.46 |

[English]

Supply of Uniforms to RPF Personnels

4388. SHRI BACHI SINGH RAWAT 'BACHDA' : Will the Minister of RAILWAYS be pleased to state :

(a) the number of uniform sets (Warm and Terricot) are given to the Railway Protection Force personnel in a calender year;

(b) the number of times these uniforms have not been supplied to them within the span of ten years with reasons therefor;

(c) the number of personnel charge-sheeted and punished for not wearing proper uniform during the last three years;

(d) whether the Government propose to compensate the staff for arranging their own uniform when it is not supplied by the Government; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) One set of Terricot uniform in a year and two sets of Woolen trousers and Angola shirts in three years are given to the Railway Protection Force Personnel.

(b) Nil.

(c) Forty-six personnel have been charge-sheeted and punished for not wearing proper uniform during the last three years.

(d) No, Sir, as no such provision exists.

(e) Does not arise.

Review of Panchayati Raj

4389. SHRI GIRIDHAR GAMANG : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether the States have constituted State Finance Commission under the Article 243-I to review the financial position of the Panchayats and to recommend allocation to Panchayats from the Consolidated Funds of the State and other related issues;

(b) if so, the names of the States which have forwarded their recommendations to the Government so far;

(c) whether the recommendations were adopted by the State Assemblies before forwarding to the Government;

(d) if so, the details thereof; and

(e) if not, the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir.

(b) Article 243-I of the Constitution provides for constitution of a State Finance Commission to review the financial position of Panchayats and to make recommendations to the Governor regarding the principles governing the major issues mentioned in Article 243-H. State Finance Commissions of Andhra Pradesh, Assam, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal have submitted their reports to the respective State Governments. The States of Assam, Karnataka, Kerala, Madhya Pradesh, Punjab, Rajasthan, Tamil Nadu, Tripura and West Bengal have accepted most of the recommendations of the SFCs. Gujarat, Andaman & Nicobar Islands, Dadra & Nagar Haveli and Daman & Diu have received Interim Reports of the SFC on which States/UTs have yet to take action. SFCs of Orissa, Goa and Sikkim have yet to submit their reports.

(c) Recommendations of SFCs are required to be placed before the State Assemblies before the State Governments act upon the recommendations. These reports are not required to be sent to the Government of India.

(d) and (e) Does not arise.

Dibrugarh Airport

4390. SHRI NRIPEN GOSWAMI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Dibrugarh Airport is likely to be augmented soon facilitating landing and take-off flights; and

(b) if so, the details thereof ?